

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/304/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **10/02/2020**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Umashankar S/o. Somashekar Chinnamalli, Cine
Operator, Office of the Deputy Director, Information
Department, Kalaburagi District, Kalaburagi – Reg.

Ref:- 1) Govt. Order No.ಕಸಂವಾಪ್ರ/96/ವಾಪ್ರಸಿ/2012, Bengaluru dated
18/7/2013.

2) Nomination order No.LOK/INQ/14-A/304/2013,
Bengaluru dated 27/7/2013 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 06/02/2020 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by Order dated 18/7/2013 initiated the disciplinary proceedings against Sri Umashankar, Cine Operator, Office of the Deputy Director, Information Department, Kalaburagi District, Kalaburagi (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/304/2013, Bengaluru dated 27/7/2013 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of

Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again, by order No. UPLOK-1/DE/2016 dated 3/6/2016, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Umashankar, Cine Operator, Office of the Deputy Director, Information Department, Kalaburagi District, Kalaburagi was tried for the following charge:-

“While, you DGO Sri Umashankara working as Cine operator in the Office of the Deputy Director, Information and Field-Publicity Department, Gulbarga, was looking after all the affairs of office on account of transfer of the earlier Deputy Director and one Smt. Saraswati being I/C of Deputy Director was coming occasionally from Bengaluru. Complainant had approached you for an appointment to perform the plays sponsored by the department of DGO. For the drama shows in the month of June 2011. DGO had demanded bribe of Rs.10,000/- to engage their drama troop/group for the month of July 2011 and also threatened saying that if amount is not paid you-DGO will not co-operate and complainant’s street shows will be cancelled. Being aggrieved contacted the Lokayukta Police at Gulbarga on 18/07/2011. Complainant again approached you-DGO on 21/07/2011 and requested to engage his drama group/troop, you-DGO asked him to pay Rs.15,000/- as delay has been caused to pay money on earlier demand.

On request, you-DGO reduced it to Rs.10,000/- and further, when the complainant pleaded his inability to pay the same and asked to accept Rs.8,000/- for time being and balance Rs.2,000/- will be paid within two days, you-DGO agreed for that, but told that after payment of Rs.8,000/- only you-DGO will tell the bus driver to give work, otherwise not.

On 22/07/2011, you-DGO received the bribe amount from the complainant on court road near the building of the institute of Engineers at Gulbarga, for the said work, thereby failing to maintain absolute integrity and devotion to duty, the act of which is un-becoming of a Government Servant and thereby committed the misconduct, as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7 on proper appreciation of evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Umashankar, Cine Operator, Office of the Deputy Director, Information Department, Kalaburagi District, Kalaburagi.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2031.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Umashankar, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri Umashankar, Cine Operator, Office of the Deputy Director, Information Department, Kalaburagi District, Kalaburagi.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

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